

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
APPEAL NO. 19 OF 2025**

IN THE MATTER OF:

Rajeev Ranjan

...Appellant

Versus

Ministry of Environment Forest and Climate Change
& Ors.

...Respondents

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Date: 01.11.2025

Place: New Delhi

Filed by:



Kazi Sangay Thupden and Kartik Arora

Advocates for the Appellant

B-65, LGF, Noida-Sector 14, Uttar Pradesh- 201301

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
APPEAL NO. 19 OF 2025**

IN THE MATTER OF:

Rajeev Ranjan	Versus	...Appellant
Ministry of Environment Forest and Climate Change & Ors.		...Respondents

**REJOINDER ON BEHALF OF THE APPELLANT TO
REPLY FILED BY RESPONDENT NO. 3 I.E. M/S RR
TEXKNIT**

MOST RESPECTFULLY SHOWETH:

PRELIMINARY SUBMISSIONS:

1. At the outset and without prejudice to the submissions made herein below, the Appellant denies each and every allegation, averment, and/or any submission made by the Respondent No.3. The denial may be treated as specific and in seriatim, save and except what has been specifically admitted.
2. That the reply filed by the Respondent No.3/ RR Texknit LLP is without merit, baseless, lacking all credibility and the project is continuing, by subverting the due legal process as contained in the EIA, 2006 (as amended from time to time).

It is pertinent to point out that the Appeal filed by the Appellant had raised several grounds that the Appellant would rely on for sake of brevity.

3. That it is submitted that under the mandate of the National Green Tribunal Act, 2010, this Tribunal is the only duly instituted forum for filing appeals under Section 16 of the Act. Hence, an appeal against an order granting environmental clearance under 16(h) is maintainable only at this Tribunal. It is most respectfully submitted that the statutory right of the Appellant lies with this Hon'ble Tribunal against the grant of environmental clearance.
4. That the Respondent No.3 is using litigation hitherto irrelevant to the present dispute, i.e. pertaining to challenge of grant of environmental clearance, as a shield, to present its case. However, the present case pertains to the challenge of environmental clearance and the infirmities in the due process, and only this Hon'ble Tribunal can adjudicate this present dispute. That the entire EC process; from screening till grant, has been conducted by pre-mediating the result beforehand without any environmental guardrails in place. Hence, the question of res-judicata does not arise.

5. That the Respondent No.3 by his own admission has not transferred/applied afresh for statutory permission in its name for the project in question leading to the grant of environmental clearance. In Para No. 104 of the Reply, the Respondent admits that permissions that form the basis of granting Environmental Clearance are not in its name, and they are merely, 'devolving'. The same is reproduced hereinbelow:

“It is categorically submitted that all requisite permissions and NOCs referenced in the statutory documentation were lawfully obtained in accordance with prevailing practice and legal requirements for property transfer and subsequent development, with the beneficial rights and liabilities validly devolving upon Answering Respondent, as reflected in the sale deed and project records. The mere fact that certain approvals are in the name of the previous owner does not, in law or fact, vitiate the grant of the said permissions or render the project screening process incoherent, and the same is a standard occurrence in redevelopment projects where ownership transition is duly recorded. All statutory compliances were undertaken transparently, and there was

no concealment or misrepresentation at any stage. “

6. It is respectfully submitted that each individual permission is statutory in nature dealing with various compliances, responsibilities and undertakings, and the same collectively form part for the grant of environmental clearance. That the Respondent No.3 does not have these permissions in its name and has been granted EC, hence, the entire appraisal process is arbitrary and the Respondent No.3 misled the EAC into granting EC. That the entire EIA exercise is arbitrary, which can be seen from the fact that the primary permissions on which the EC has been granted are not in the name of M/s RR Texknit, a fact corroborated by the reply affidavit filed by Respondent No.7, Airports Authority of India. The same is reproduced hereinbelow:

7. However, it is pertinent to mention here that the No Objection Certificate (NOC) in respect of height clearance was initially granted to Mr. Lalit Jain who subsequently executed a Sale Deed dated 23.04.2024 in favour of M/s RR Texknit (Respondent No. 3).

8. It is further clarified that the said NOC was granted to Lalit Jain (who has sold the property to Respondent No. 3)

and not to M/s RR Texknit (Respondent No. 3 which appears to have been overlooked; in addition to the impact on nearby residents in the event of earthquakes, despite the site being located in Seismic Zone IV.)

7. That, the NOC in question is in the name of an individual, Mr. Lalit Jain, however, the project proponent in this instance is M/s R R Texknit LLP. The Airports Authority of India has itself questioned the grant of the aforementioned NOC and has further stated that the impact on residents in the event of earthquakes, in seismic zone IV has not been analysed.
8. Thus, it is submitted that this is merely the tip of the iceberg and there are many other corresponding permissions, detailed in the Appeal, where the Project Proponent has not taken permissions in its name, and has chosen to mislead. It is most respectfully submitted that each individual permission comes with mandatory compliances, responsibilities and undertakings. Furthermore, it is apposite that the permissions are obtained in the name of the project proponent and then sent to screening before SEAC/EAC. That the SEAC/EAC cannot merely overlook these permissions and forward for the grant of environmental clearance, when due permissions

have not been obtained in the name of the project proponent. The procedure laid down in the Environmental Impact Assessment Notification, 2006 or the information /data furnished by the Project Proponent in their Application form, is the basis of the entire process stipulated for the grant of Environmental Clearance having a cascading effect on the final outcome. Thus, the entire process for the grant of environmental clearance is arbitrary and stands vitiated.

9. That the Respondent No.3 has also been quickly ramping up construction activities at the project site, at breakneck speed, even at night time, as a fait accompli and violating conditions as set out in the EC. It is submitted that day-time construction affects learning outcomes of children going to school, adjacent to the project site. A copy of the geotagged and time stamped photographs of the fast paced construction during the night time is annexed as **Annexure A-1 (Colly)**. A copy of the geotagged and time stamped photographs of school children exiting school premises adjacent to Project Site of Respondent No.3, M/s RR Texknit LLP is annexed as **Annexure A-2 (Colly)**.

10. That further, the Respondent No.3 in complete defiance of

even the alleged permissions granted by the Respondent Government Authorities, and taking undue advantage of the good faith placed by this Hon'ble Court, continues the abovesaid construction activities even during the night time despite being granted permission to conduct construction activities only during the day, thereby violating the conditions set out in the EC.

PARAWISE REPLY

11. That the corresponding Para No. 1-6 is denied as wrong, false and devoid of any merit. It is submitted that the Respondent No.3 is using litigation not relevant to this present dispute as a shield to show that the project has followed all due process as envisaged within EIA, 2006. However, it is pertinent to point out that only this Hon'ble Tribunal has been earmarked statutorily with deciding appeals to the grant of environmental clearance under Section 16 of the NGT Act, 2010. Hence, the loud and triumphant assertions of the Respondent are against the due process of law and aimed at subverting the adjudicatory process before this Hon'ble Tribunal.

12. That the corresponding Para No. 7-14 is denied as wrong,

false and devoid of any merit That the entire EIA exercise is arbitrary, which can be cursorily seen from the fact that the primary permissions on which the EC has been granted are not in the name of M/s RR Texknit, a fact corroborated by the affidavit filed by Respondent No.7, Airports Authority of India. That the entire EIA exercise; from screening to grant is vitiated and the EC deserves to be set aside by this Hon'ble Tribunal.

13.That the corresponding Para No. 15-19 is denied as wrong, false and devoid of any merit. The Appellant relies on the Para No 29-34 of the Appeal. It is submitted that the Respondent No.3 had deliberately withheld the information that Masonic Public School, and Shemrock Kindergarten school fall within the silence zone as per *The Noise Pollution (Regulation and Control) Rules, 2000* and did not carry out any study pertaining, thereto. Further, at present, the project proponent is constructing at breakneck speed at night time thereby violating its own undertaking for the grant of EC.

14.That the corresponding Para No. 20-28 is denied as wrong, false and devoid of any merit. That the Appellant relies on Para No. 35-43 of the Appeal. It is submitted that the Traffic

Impact Assessment study was conducted during summer time, when nearby schools are on vacation. The study did not take into account a comprehensive traffic assessment of existing and potential new residents with the development of land parcel for group housing within the B1 sector. The study has also deliberately withheld information pertaining to the existence of a government school complex consisting of three schools with thousands of students.

15. That the corresponding Para No. 29-33 is denied as wrong, false and devoid of any merit. That the Appellant wishes to rely on Paras 44-50 of the Appeal. It is submitted that there was a material suppression by Respondent No.3 to the presence of a water body, namely B1 pond protected by the DDA which is at a distance of 130 meters from the project site.

16. That the corresponding Para No. 34-39 is denied as wrong, false and devoid of any merit. The Appellant relies on Paras 51-65 of the Appeal. It is submitted that groundwater extraction will become vital since the pithy amounts put forward in the EIA study would not sustain the actual demand for water at the site.

17. That the corresponding Para No. 40-45 is denied as wrong, false and devoid of any merit. The Appellant wishes to rely on Paras 80-85 of the Appeal. That the Respondent No.3 was required to take Forest Clearance however, no FC has been sought and without application of mind EC has been granted. It is submitted that this Hon'ble Tribunal is statutorily bestowed with powers to deal with cases pertaining to appeals to environment clearance as mandated under Section 16 of the NGT Act, 2010. That the litigation not relevant to this present dispute is being used as a shield to show that the project has followed all due process as envisaged within EIA, 2006.
18. That the corresponding Para No. 46-52 is denied as wrong, false and devoid of any merit. That the Appellant relies on Paras 73-79 of the Appeal. It is further submitted that the pre-EC construction was readily available as seen from the Advocate Commissioner's report dated 30.01.2025 and the complaint filed by the father of the appellant on 16.04.2024.
19. That the corresponding Para No. 53-59 is denied as wrong, false and devoid of any merit. That the Appellant relies on Paras 66-72 of the Appeal. It is submitted that as per the EIA

report, the nearest densely populated area is Kishangarh village which according to them is 0.61 km and there is omission of various establishments in the vicinity including schools and hospitals.

20. That the corresponding Para No. 60-63 is denied as wrong, false and devoid of any merit. That the Appellant relies on Paras 92-97 of the Appeal. It is submitted that the proposed project is situated within Sector B-1, Vasant Kunj, Delhi which comprises 1021 flats, and 5000 plus residents, and is thus a highly populated area and no assessment has been carried out to this effect.

21. That the corresponding Para No. 64-65 is denied as wrong, false and devoid of any merit. It is submitted that the appellant has filed the appeal as an “aggrieved person” in his own individual capacity. Further, the proceedings before the Ld. CEC and the Hon’ble Supreme Court pertain to issues completely different, from the present statutory appeal which pivots around the grant of Environment Clearance, which this Hon’ble Court is the sole and appropriate authority to adjudicate upon. It is also pertinent to submit that, the reliance on the principles of Red Judicata/ Constructive Res

Judicata is completely misplaced and an erroneous interpretation of the law. It is submitted that the grant of EC and its challenge by the Appellant, not only constitutes a separate cause of action, in addition to the Appellant being a separate party thereto.

22. That the contents of Para 66 to 69 are denied as wrong, false and devoid of any merit save for what are matters of record. It is submitted that the impugned EC has been obtained by misleading data, suppression of material fact, non-consideration of critical issues and pushed through in a hurried manner, thereby resulting in the rushed and arbitrary EC. Further the Respondent No.3 appears to be vexed as to the nature of the present appeal, and has conflated the same with various other proceedings. It is pertinent to state that, the challenge to the impugned EC is being raised in the present proceedings, which this Hon'ble Court is the only authority statutorily empowered for the same. That the proceedings before the Ld. Central Empowered Committee and the Hon'ble Supreme Court pertain to ancillary issues, and not the specific challenge to issue. On that note, the Respondent No.3 appears to be mistaken and has conflated

his understanding between the matter directly and substantially in issue. With matters that are ancillary issues. It is submitted that, no such challenge has been made before any such authority to the impugned EC by the Appellant herein.

23. That the contents of Para 70 merits no response save for what are matters of record. It is pertinent to state that, the lack of denial by the Respondent No.3 would affirm the averments made by the Appellant herein, that the impugned EC was considered and granted on the basis of approvals, etc to a different individual and not to Respondent No.3

24. That the contents of Para 71 and 72 are denied as wrong, false and devoid of any merit. The Appellant herein, for the sake of brevity reiterates the submissions made in the appeal. Further, the documents availed by the Appellant reflect that, the said denial has been made by the Respondent No.3 cursorily, despite cogent evidence reflecting misleading data and suppression of material facts. That the said submissions reflect continued attempts to engage in perjury for which the Appellant herein reserves his right to pursue appropriate legal remedies.

25. That the contents of Para 73 are denied as wrong, false and devoid of any merit. That the corresponding paragraph in the Appeal has not made any allegation pertaining to suppression of pending cases thereto.
26. That the contents of Para 74 to 76 are denied as wrong, false and devoid of any merit. For the sake of brevity, the Appellant reiterates the submissions made in the Appeal regarding the non-application of mind by the Respondent No.1 regarding the grant of the impugned EC. That as far as the Order dated 12.08.2025, in WP(C) No. 202 of 1995 is concerned regarding the CEC report, and its nexus with the principle of Res Judicata, it is submitted that, the proceedings before the Ld. CEC and the Hon'ble Supreme Court pertain to issues completely different, from the present statutory appeal which pivots around the grant of Environment Clearance, which this Hon'ble Court is the sole and appropriate forum to adjudicate upon. It is also pertinent to submit that, the reliance on the principles of Red Judicata/ is completely misplaced and an erroneous interpretation of the law. It is submitted that the grant of EC and its challenge by the Appellant, not only constitutes a separate cause of action,

in addition to the Appellant being a separate party thereto. Further, the Appellant has not challenged the impugned EC in any other forum, and the same is being challenged only and for the first time in the present proceedings.

27. That the contents of Para 77 are denied as wrong, false and devoid of any merit save for what are matters of record. That the denial by the Respondent No.3 are prolix and bear no application of mind. It is submitted that the averments made by the Appellant in the Appeal would cogently reflect that, there has been consistent suppression of fact, in addition to presentation of misleading data to the Respondent No.1 thereby resulting in the impugned Environmental Clearance which is untenable in law.

28. That the contents of Para 78 and 79 merits no response,

29. That the contents of Para 80 are denied as wrong, false and devoid of any merit save for what are matters of record. It is pertinent to state that the said paragraph specifically pertains to the Respondent No.3, and it is surprising how the said Respondent appears to be in denial of the same.

30. That the contents of Para 81 are denied as wrong, false and devoid of any merit. It is pertinent to state that subsequent to

the said Report which appears to have been obtained by suppressing material fact, the Respondent No.3 has initiated construction on a War footing, with the sole objective to hinder the effective adjudication of the present Appeal by this Hon'ble Court. Further the said construction, has been conducted even in contravention to the permissions which mandated that construction activity was to be conducted only during the day time, which continues to be violative of additional provisions of *The Noise Pollution (Regulation and Control) Rules, 2000*; Further, the reliance on The Central Empowered Committee vide Report No. 25 of 2025 dated 14.05.2025 in Writ Petition (Civil) No. 202 / 1995 and the orders of the Hon'ble Supreme Court on the same are a clear attempt to mislead this Hon'ble Court. It is pertinent to state that, the Environmental Clearance was never challenged in the said proceedings, and any attempt to stretch the ratio of the said order would go against settled principles of law, as regards Ratio Decidendi.

31. That the contents of Para 82 are denied as wrong, false and devoid of any merit. The Respondent no.3 appears to be unaware of the case of the Appellant herein. It is pertinent to

state that the said paragraphs pertain to disclosure as to the cases the Appellant is aware of against the Respondent No.3 and not an attempt to advance his case. Further, conflating the idea of superior rights or right to property etc., would reflect that the Respondent No.3 has not understood the context of the present challenge. In brief, the Appellant herein, in contrast to the misplaced understanding of the Respondent No.3 is challenging the impugned Environmental Clearance which is a statutory right to an aggrieved person, which the Appellant falls under. Further, purpose of the challenge is not to establish any superior right thereto, but to ensure that the said project is undertaken without adverse environmental impact to the Appellant and the people living around the vicinity of the said site.

32.That the contents of Para 83 are partly denied save for what are matters of record. It is pertinent to clarify herein, that the Respondent No.3 has cleverly relied on isolated paragraphs of the said order, while omitting the vital paragraphs of the said order. Further the Appellant was not a party in the said case.

33.That the contents of Para 84 to 86 are denied as wrong, false

and devoid of any merit save for what are matters of record. The Respondent while engaging in conjectures and surmises appears to be misconceived in his approach as regards the present proceedings. It is pertinent to submit that, the present proceedings pertain to challenge to the impugned EC, as opposed to an additional appraisal for grant of EC. The submission made by the Respondent No.3 appear to be a feeble attempt to engage in conjectures and surmises, while not specifically denying that the said construction activities are in violation of the *Noise Pollution (Regulation and Control) Rules, 2000*. For the sake of brevity the Appellant reiterates the submission regarding the same, made in the Appeal

34. That the contents of Para 87 and 88 are denied as wrong, false and devoid of any merit save for what are matters of record. The Respondent No.3 apart from engaging in conjectures and surmises, has been unable to rebut the allegations thereto effectively. Further the Respondent chooses to blow hot and cold with regard to the question of built up area, integrated project etc., thereby leading to the present predicament of an EC obtained in haste by presenting

conflating data.

35. That the contents of Para 89 and 90 are denied as wrong, false and devoid of any merit. The usage of the same entry and exit points by the Respondent No.3 as that of B-1 Colony has resulted in the present circumstances of contradictory traffic data. The assertion that the distance of the Government Girls Senior Secondary School and Rajkiya Partibha Vikas Vidyalaya at a driving distance of about 1 km from the project site would not affect result in congestion is misconceived, as the entire area in the words, of the Respondent No.3 is an integrated project using the same entry and exit points. Thus, the Respondent No.3 cannot be permitted to blow hot and cold, with regard to the Traffic Impact Assessment.

36. That the contents of Para 91 to 93 are denied as wrong, false and devoid of any merit. That the Respondent No.3 has merely engaged in conjectures and surmises while relying on vague assertions such as video recordings etc, which have not been annexed in the present Reply. Further, the Respondent No.3 appears to be making wilful misleading statements, on the same which amounts to perjury.

37. That the contents of Para 94 to 96 are denied as wrong, false and devoid of any merit save for what are matters of record. The Respondent No.3 appears to be conflating the submissions made by the Appellant herein. The Respondent No.3 has cleverly sidestepped the primary contention that they had placed misleading data, while vaguely asserting that the B-1 Pond” is in fact a small ornamental/landscaped pond. The Respondent No.3 fails to note that whether the catchment area would be affected, or whether the said pond is ornamental in nature, was a matter for the Respondent No.1 to appraise, had the Respondent No.3 presented correct data as opposed to suppressing the same. Further, the present proceedings are an adjudication on the impugned EC viz the arbitrariness thereto, and not an appraisal process which the Respondent No.3 is misconceived in attempting to do so belatedly.

38. That the contents of Para 97 to 100 are denied as wrong, false and devoid of any merit save for what are matters of record. The Respondent No.3 while engaging in conjectures and surmises has failed to explain the misleading data provided to the Respondent No.1 during the appraisal

process. Further, the present proceedings are an adjudication on the impugned EC viz the arbitrariness thereto, and not an appraisal process which the Respondent No.3 is misconceived in attempting to do so belatedly. It is also pertinent to state that, the use of ground water would be a consequential effect due to the major discrepancy in the proposed water utilisation, as opposed to the actual utilisation.

39. That the contents of Para 101 are denied as wrong, false and devoid of any merit save for what are matters of record. The Respondent No.3 while engaging in feeble conjectures and surmises has failed to explain the reason for omitting material data for the consideration of the Respondent No.1 during the appraisal process. Further the lack of seriousness and rushed approval by the Respondent No.1 reflects a casual approach to the grant of the impugned EC thereby affecting the Appellant and the nearby residents.

40. That the contents of Par 102 and 103 are denied as wrong, false and devoid of any merit save for what are matters of record. The Respondent No.3 has even at this juncture, proceeded to begin rampant construction despite the

adjudication being conducted by this Hon'ble Court. Further, the Respondent No.3 in blatant disregard to the law, has conducted construction activities in the night time, despite specific instructions mandated by the Respondent Authorities that construction activities be only conducted during the day time.

41. That the contents of Para 104 are denied as wrong, false and devoid of any merit save for what are matters of record. The Respondent No.3 while engaging in vague conjectures and surmises has failed to explain whether a project conceived by a different party on differing circumstances, can casually be used by a different entity, to obtain a critical environmental clearance on different circumstances. It is pertinent to state that, omission of such a material fact while conducting appraisal, reflects a casual approach on the part of the Respondent No.1.

42. That the contents of Para 105 and 106 are denied as wrong, false and devoid of any merit. The Respondent No.3 by suppressing material facts, and placing misleading data, has prevented the Respondent No.1 from considering this vital aspect. Further, the present proceedings cannot be belatedly

conflated as an appraisal process by the Respondent No.3.

- 43.** That the contents of Para 107 strongly denied as wrong, false and devoid of any merit, save for what are matters of record. That not only has the Respondent No.3 placed false and misleading data during the appraisal process. But in contravention to the day time construction permission, the Respondent No.3 has also conducted construction activities during the night time.
- 44.** That the contents of Para 108 is denied as wrong, false and devoid of any merit save for what are matters of record. That the Respondent No.3 while engaging in vague conjectures and surmises fails to cogently justify the lack of consideration by the Respondent No.1 regarding the likelihood of the impact of an earthquake on project within an existing colony, which share the same entry and exits. Further no explanation has also been provided on the Fire NOCs being in the name of another individuals, as opposed to the project proponent
- 45.** That the contents of Para 109 are denied as wrong, false and devoid of any merit. It is vehemently denied that the present appeal is misconceived and not maintainable in law. It is

denied that the issues raised have already been conclusively settled by competent statutory authorities

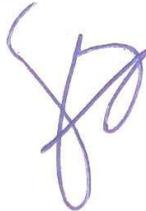
46. That the contents of Para 110 are denied as wrong, false and devoid of any merit. For the sake of brevity, the Appellant herein reiterates the submissions made in the accompanying application for condonation of delay.

47. That the contents of Par 111 to 116 are denied as wrong ,false and devoid of any merit. The Appellant for the sake of brevity reiterates the submissions made in the appeal and the present rejoinder.

Date: 01.11.2025

Place: New Delhi

Filed by:



Kazi Sangay Thupden and Kartik Arora
Advocates for the Appellant
B-65, LGF, Noida-Sector 14,
Uttar Pradesh- 201301

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
Appeal No. 19 of 2025

IN THE MATTER OF:

Rajeev Ranjan ...

....Appellant

Versus

Ministry of Environment, Forest and Climate Change & Ors..

...Respondent

AFFIDAVIT

I, Rajeev Ranjan, aged about 62 years, S/o A.P. Sinha, R/o Flat No. 1314, Sector-B, Pocket-1, Vasant Kunj, South-West Delhi, Delhi-110070, presently at Delhi, do hereby solemnly affirm and declare on oath as under:

1. That I am the Appellant in the above-mentioned matter and as such I am fully conversant with the facts and circumstances of the case and am competent to swear and affirm this affidavit.
2. That the contents of the accompanying Rejoinder are true and correct to the best of my knowledge and have been drafted by the counsel on my instructions and nothing material has been concealed therefrom.
3. That the annexures in the accompanying Rejoinder are true and correct.

19.07.25
DEPONENT



INCERTIEN

VERIFICATION

Verified at New Delhi on this 30 OCT 2025 Day of _____ 2025
that the contents of above affidavit are true and correct to my knowledge
and belief and no part of it is false or has been concealed therefrom.

30 OCT 2025

17.77
DEPONENT

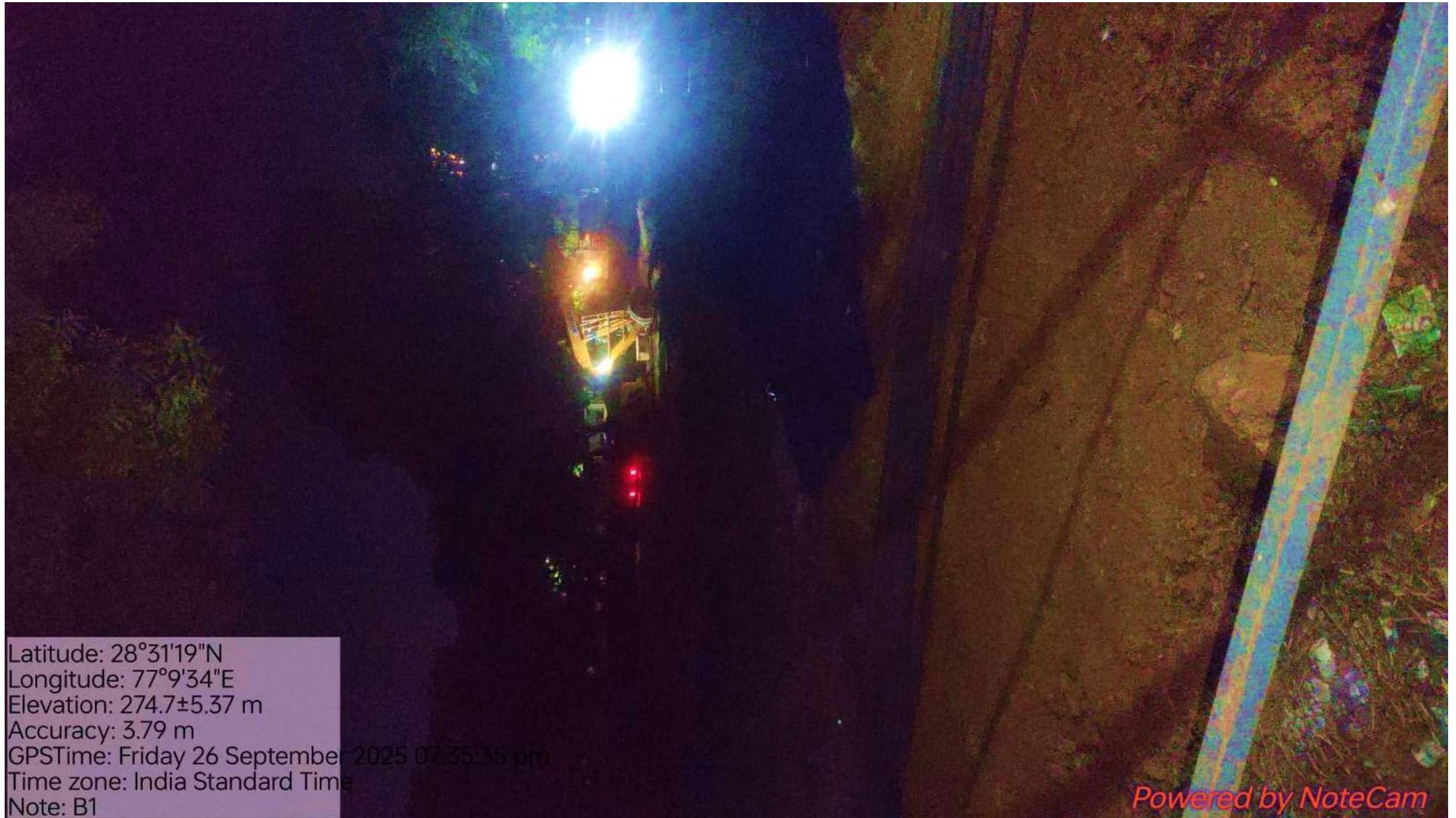


ATTESTED
NOTARY PUBLIC DELHI
Govt. of India
Mmb.: 0661762498

26
14

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE
DEPONENT EXECUTANT WHO IS SEEMED PERFECT TO
UNDERSTAND & AFFIRMED BEFORE ME AT
DELHI ON 30 OCT 2025 IDENTIFIED BY
IDENTIFY THE EXECUTANT / DEPONENT WHO HAS
SIGNED IN MY PRESENCE

EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1967
PART-6, CHAPTER XVIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTAR
SUPREME COURT RULES, 2013
X-7





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Accuracy: 3.79 m
GPSTime: Friday 26 September 2025 07:37:54 pm
Time zone: India Standard Time
Note: B1

Powered by NoteCam







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-True Copy-



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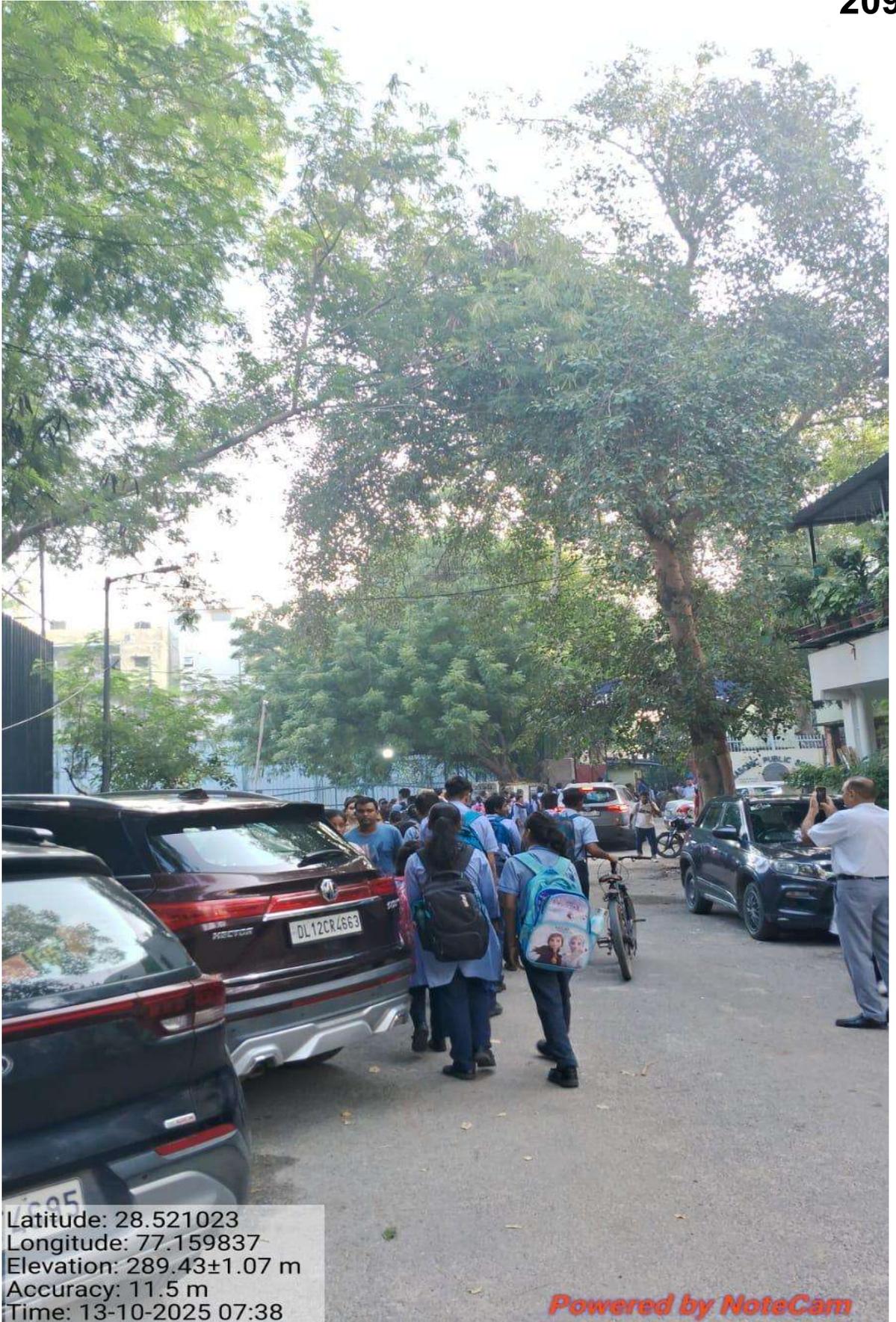




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Time: 13-10-2025 07:45



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Accuracy: 8.339 m
Time: 13-10-2025 07:51



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Accuracy: 11.5 m
Time: 13-10-2025 07:38

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**Rejoinder by the appellant to the reply filed by Respondent no. 3 In Appeal
No.19 of 2025**

kartik arora <arorakartik34@gmail.com>

Sat, Nov 1, 2025 at 5:08 PM

To: jmalawoffices@gmail.com, office@marklegal.co.in, secy-moef@nic.in, csdelhi@nic.in, mohindrapaty1967@yahoo.co.in, vcdda@dda.org.in, ccb.cpcb@nic.in, pgofficerchq@aai.aero, director.dlfire@nic.in, dgoffice.dgca@nic.in, ceodelhi.djb@nic.in, commissioner@mcd.nic.in, rkhuranalegal@gmail.com, gigi george <gigigeorge.adv42@gmail.com>, Atif Suhrawardy <atifsuhrawardy@gmail.com>, serv@nic.in

Dear Sir/Ma'am,

Please find attached a copy of the rejoinder by the appellant , to the reply filed by Respondent no. 3 In Appeal No.19 of 2025 titled Rajeev Ranjan vs Ministry of Environment, Forest and Climate Change and Ors before the Hon'ble National Green Tribunal .

This service through email shall constitute effective service.

Regards,
Kartik Arora
Advocate for the Appellant

 **Rejoinder R-3.pdf**
9273K